

ITEM NO.1

COURT NO.10

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3634/2014

(Arising out of impugned final judgment and order dated 04/11/2013 in HCP No. 522/2013 passed by the High Court of Judicature at Madras)

SURYA VADANAN

Petitioner(s)

VERSUS

STATE OF TAMILNADU & ORS

Respondent(s)

(office report)

Date : 28/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Prabhjit Jauhar, Adv.
Ms. Rosemary Raju, Adv.
Mr. S. S. Jauhar, AOR

For Respondent(s) Mr. Jayant Bhushan, Sr. Adv. (Not Present)
Mr. Surya Senthil, Adv.
Mr. B. Karunakaran, Adv.
Mr. S. Gowthaman, AOR

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(SANJAY KUMAR-I)
COURT MASTER

(RENU DIWAN)
COURT MASTER